CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE: 4.6.90

PRESENT

HON BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

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HON BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 281/89

U. K. Sathyavan,

Vareughese Philipose and

G. Balakrishnan

Applicants

Vs.

- Union of India represented by Secretary, Ministry of Finance, New Delhi-1
- 2. The Indian Council of Agricultural Research, represented by Secretary ICAR, Krishi Bhavan, New Delhi and
- 3. Director, Central Marine Fisheries Research Institute, P. B. No. 2704 Dr. Salim Ali Road, Cochin-31

Respondents

Shri K. Radhakrishnan

Counsel for the applicant

Mr. P. Jacob Varghese

Counsel for R-2 & 3

ORDER

Hon'ble Shri S. P. Mukerji, Vice Chairman

In this application dated 2.5.1989 the applicants who have been working as Field Officers (T-6) in the Central Marine Fisheries Research Institute, Cochin have prayed that they may be paid salary in the higher scale of R. 550-900 with all consequential benefits w.e.f.

1.10.1975. It appears that the Industrial Tribunal in L.D.A.O. 9/83 gave an Award on 8.1.1988 to the petitioners before them allowing them the scale of R. 550-900. w.e.f.

Tribunal were working as Technical Company in Indian Agricultural Statistics Research Institute which is one of the constituent Units of the ICAR. Central Marine Fisheries Research Institute, Cochin before us wanter which the applicants are working is also one of constituent Units of the ICAR. The learned counsel for the applicants before us during the course of the argument indicated that the applicants will be satisfied if the representation dated 19.5.1988 at Annexure A-2 is directed to be disposed of expeditiously keeping the aforesaid award of the Industrial Tribunal in view. The learned counsel for the respondents has no difficulty the ruspondenti in considering the reliefs as claimed by the learned counsel for the applicant. Accordingly, we close this application with a direction to the second respondent to dispose of the representation of the applicants at Annexure A-2 within a period of two months from the date of communication of this order keeping in view the award of the Industrial Tribunal at Annexure A-1.

There is no order as to costs.

(N. Dharmadan)
Judicial Member

(S. P. Mukerji) Vice Chairman

kmn

CCP_ 32/81 in OA-281/89

8pm. 8.AV 18 Mr. 8 Radhallishnan ter petitioner Mr. 8 marajan represents. Mr. Facos John for respondents

The learned counsel for the respondents seeks & weeks time to for inplementations of the judgements or creplying to the ccp. Accordingly, list for tou brest directions on 31.5.5.

31-5-91 (18)

SPM & AVH

Mrs Sumathi Dandapani for petitioner(proxy) Mr Jaçob Varghese for respondents

At the request of the learned counsel for the petitioner, list for further direction on 11.6.91

11.6.91

SPM&ND

Mr.Radhakrishnan through proxy counsel. Mr. Jacob Varghese-for respondents (proxy)

At the request of the petitioner&s counsel, list for directions in the CCP on 20th June, 1991.

11.6.91

20.6.91

X

Mr.Radhakrishnan through proxy counsel. Mr.Jacob Varghese through proxy counsel.

At the request on behalf of the learned counsel for the petitioner, list for further directions on 16.7.91. The learned counsel for the respondents wishes to file a reply to the CCP. He may do so well before the next date of hearing with a copy to the counsel for 26.01 52/1, petitioner.

on r. 16. Radhakinishnan by Day frapslical. mr Jacob Varghere franquelet.

The learned Consel of respondent. has filed a slatement with a copy to the learned consel for explicat who seeks more time to argue on the Same : List for further directer on the CCP on 23.7.9 16/7/91

SPMOND

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At the request on behalf of the learned consel on the patition, listfor fuelher direction on 14.8-91.

1 5/1.

Mr. Radhakrighnan through proxy co Mr. Jacob Varghese-Egr respondent At the request of the pets list for directions in the CCP

SPM&AVH

Mr. Karthikeya Panicker rep.Radhakrishnan. Mr. Jacob Varghese rep. through proxy counsel.

. In this CCP the original applicants has come up with the case that the respondents have not complied with the directions in our judgment dated 4.5.90 in 0.A.291/89. We have heard the arguments of both sides. It is brought to our notice by the learned counsel for the respondents that the direction has been complied with by passing an order on 14.5.91 on the representation directed to be disposed of by the respondents.

Accordingly we are satisfied that there is due compliance with the directions in the judgment and there is no merit in the C.C.P. which is dismissed and notice of contempt discharged. This will not stand in the way of the applicants challenging the consequentia orders, if they is so advised.

(N.Dharmadan) Judicial Member

14.8.91

(S.P.Mukerji)

Vice Chairman

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